

13.15 hrs.

(vi) ALL INDIA INSTITUTE OF MEDICAL SCIENCES, NEW DELHI

The Minister of Health and Family Welfare (Shri M. L. Fotedar) : I beg to move :

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences, New Delhi, subject to other provisions of the said Act".

Mr. Speaker : The question is :

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences, New Delhi, subject to other provisions of the said Act".

The motion was adopted.

13.16 hrs

(vii) TUBERCULOSIS ASSOCIATION OF INDIA

The Minister of Health and Family Welfare (Shri M. L. Fotedar) : I beg to move :

"That in pursuance of clause 3(vii) (a) of the Rules and Regulations of the Tuberculosis Association of India, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India".

Mr. Speaker : The question is :

"That in pursuance of clause 3(vii) (a) of the Rules and Regula-

tions of the Tuberculosis Association of India, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India".

The motion was adopted.

13.17 hrs.

(viii) INDIAN COUNCIL OF MEDICAL RESEARCH, NEW DELHI

The Minister of Health and Family Welfare (Shri M. L. Fotedar) : I beg to move :

"That in pursuance of Rule 15 of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research, New Delhi, subject to other provisions of the Rules".

Mr. Speaker : The question is :

"That in pursuance of Rule 15 of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research, New Delhi, subject to other provisions of the Rules".

The motion was adopted.

13.18 hrs.]

(ix) INDIAN NURSING COUNCIL, NEW DELHI

The Minister of Health and Family Welfare (Shri M. L. Fotedar) : I beg to move :

"That in pursuance of Section 3(1) (o) of the Indian Nursing

Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as the members of the Indian Nursing Council, New Delhi, subject to other provisions of the said Act”.

**Mr. Speaker :** The question is :

“That in pursuance of Section 3(1) (o) of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as the members of the Indian Nursing Council, New Delhi, subject to other provisions of the said Act”.

The motion was adopted.

13.19 hrs.

(x) POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH

**The Minister of Health and Family Welfare (Shri M. L. Fotedar) :** I beg to move :

“That in pursuance of Section 5(g) of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Post-Graduate Institute of Medical Education and Research, Chandigarh, subject to other provisions of the said Act”.

**Mr. Speaker :** The question is :

“That in pursuance of Section 5(g) of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Post-Graduate Institute of Medical

Education and Research, Chandigarh, subject to other provisions of the said Act”.

The motion was adopted.

[Translation]

**Shri Dau Dayal Joshi (Kota) :** Sir, I request that the following item may be included in this week's list of business.

Rajasthan is very rich from the archaeological point of view. The Central Government has a number of schemes for the development of these places but the State Government does not have adequate funds to implement these schemes. Development schemes for a number of such complexes are pending with the Central Government for their approval.

It is, therefore, requested that these schemes may please be stated for discussion in this week's list of business.

[English]

**Shri Sobhana Dreswara Rao Vadde (Vijayawada) :** I request that the following item may be included in this week's agenda :

Six packages of works on the Sree Ram Sagar and Srisailem Right Branch Canal projects were sanctioned assistance from the World Bank. Tenders were called for the works whose estimated cost was Rs. 153 crores. There was huge uproar over pre-qualification of five firms for executing these works and the Governments approval of the tenders which are 40 to 100 per cent in excess of the estimates. It was assured that the tenders will be cancelled. But now it is learnt that the tenders have been approved causing nearly Rs. 90 crores loss to the State. In public interest and to avoid wastage of public funds at this